

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF UNILEC ENGINEERS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	UNILEC ENGINEERS LIMITED
2.	Date of incorporation of corporate debtor	27/12/1993
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1993PLC056633
5.	Address of the registered office and principal office (if any) of corporate debtor	II/114 SADAR BAZAR DELHI CANTTNEW DELHI DL 110010 IN
6.	Insolvency commencement date in respect of corporate debtor	17/05/2022
7.	Estimated date of closure of insolvency resolution process	13/11/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Tara Chand Sharma, Reg No. IBBI/IPA-002/IP-N00218/2017-18/10670
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: O-11, IInd Floor, Amber Tower, S.C. Road Jaipur, Rajasthan-302001 E-Mail : cstarachand@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: First Floor, A-2, Friends Colony, Lalkothi, Jaipur-302015-Rajasthan E-Mail : cstarachand@gmail.com
11.	Last date for submission of claims	31.05.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads. Physical Address: First Floor, A-2, Friends Colony, Lalkothi, Jaipur-302015-Rajasthan (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **UNILEC ENGINEERS LIMITED** on 17.05.2022.

The creditors of **UNILEC ENGINEERS LIMITED**, are hereby called upon to submit their claims with proof on or before 31.05.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

NOTE 1: Submission of claims with proof is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for the Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified Forms:

Form B – for Claims by Operational Creditors,

Form C – for Claims by Financial Creditors

Form D – for claims by Workman or an Employee

Form E – for Claims by Authorised Representative of Workmen and Employees

Form F – for claims by creditors (other than financial creditors and operational creditors)

In order to get a copy of the form, you may download above mentioned forms from the website **www.ibbi.gov.in** of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for the Corporate Persons) Regulations, 2016.



Name and Signature of Interim Resolution Professional

: **Mr. Tara Chand Sharma**
Reg No. IBBI/IPA-002/IP-N00218/2017-18/10670

Date and Place:

:18.05.2022, Jaipur